

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY-400614

O.A.NO. 280/86

Shri Trimbak Punja Nisal
SHIGWA BAHULA (Ambad)
Deolali Camp-422401
Dist. Nashik

Applicant

V/s.

1. The Union of India
through Secretary
Ministry of Defence
New Delhi
2. The Chief of the Air Staff
Air Headquarters
New Delhi
3. Headquarters
Maintenance Command
Air Force Vayusena Nagar
Nagpur
4. Officer Commanding
25 Equipment Depot
Air Force Station
South Deolali
Nashik (Dist.)

Respondents

Coram : Hon'ble Vice Chairman B C Gadgil
Hon'ble Member(A) P.Srinivasan

Appearance:

Applicant
in person

Shri S R Atre
(for Shri P M Pradhan)
Advocate
for the Respondents

ORAL JUDGMENT
(PER: B C Gadgil, Vice Chairman)

DATE : 21.3.1988

The applicant in person. Mr. S R Atre (for Mr. P.M. Pradhan) for the respondents. Flight Lieutenant R C Sharma, Administrative Officer of respondent Air Force is also present. The applicant has to-day filed a written request that he may be allowed to withdraw the application as he has made a fresh application dated 19.10.1987 to the department for appointment on compassionate grounds. Mr. S R Atre informs us that

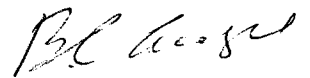
P. S. R. Atre

that application could not be processed on two grounds viz., (i) there is a ban on recruitment and (ii) the department felt somewhat embarrassed in view of the pendency of this application. In our opinion it would be in the fitness of things if the respondents department considers the prayer of the applicant for appointment on compassionate grounds to any of the posts to which he would be found suitable. This application is now disposed of. Hence the question of subjudice would not ~~be~~ arise. We direct the respondents to consider the applicant's request for compassionate appointment for any of the suitable posts as and when the ban is lifted.

With these directions and as prayed by the applicant, this application is disposed of as withdrawn with no order as to costs.



(P Srinivasan)
Member(A)



(B C Gadgil)
Vice Chairman